

IN THE SUPREME COURT OF INDIA  
INHERENT JURISDICTION

Review Petition (CrI.) No.134/2022

IN

Criminal Appeal No.473/2022

THE STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

PARAM BIR SINGH & ORS.

Respondent(s)

O R D E R

Application seeking permission for oral hearing is rejected.

We have perused the Review Petition and record of the Criminal Appeal and are convinced that the order of which review has been sought, does not suffer from any error apparent warranting its reconsideration.

Accordingly, the Review petition is dismissed.

Pending application(s) stands disposed of accordingly.

.....J.  
(SANJAY KISHAN KAUL)

.....J.  
(M. M. SUNDRESH)

NEW DELHI  
20<sup>th</sup> JULY, 2022

ITEM NO.1007

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

R.P.(Cr1.) No. 134/2022 in Cr1.A. No. 473/2022

THE STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

PARAM BIR SINGH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.60840/2022-EXEMPTION FROM FILING AFFIDAVIT  
and IA No.60837/2022-ORAL HEARING )

Date : 20-07-2022 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

By Circulation

UPON perusing papers the Court made the following  
O R D E R

Application seeking permission for oral  
hearing is rejected.

The Review Petition is dismissed in terms of the  
signed order.

Pending application stands disposed of.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE]